



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 701 of 2003

Applicant(s) Niranjan Pati Respondent(s) Union of India & Ors.
Advocate for Applicant(s) M/s. P. K. Padhi Advocate for Respondent(s)

NOTES OF THE REGISTRY

9. P.O. for Rs. 50/- fltr.

For Registration pl.

DR/10/03

S.O. (T)

DR

17/10/03

DR

Defects removed.

For Registration

AB
20-X-03

D.R.

DR
20/10/03
S.O. (T)

DR

20/10/03

ORDERS OF THE TRIBUNAL

REGISTER

DR 20.10.03
Dy. Register

1. ORDER DATED 21-10-2003.

Heard Mr. P. K. Padhi, Learned Counsel appearing for the Applicant and Mr. A. K. Basu, Learned Senior Standing Counsel for the Union of India; on whom a copy of this OA has already been served.

It is submitted by the learned counsel for the Applicant that he has been served with notice of termination from service forthwith under Annexures-A/4 dt. 7.7.03 and

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admin & orders of
STAY Please

Bh
20/10/03

Bench

A/5 dated 15.X.03. He was directed by the Inspector of Posts Offices, Athagarh Sub Division vide his letter dated 15.10.03 15.X.2003 to hand over the charge of the office to Shri N. Behera, overseer mails, Athagarh after receiving the Memo issued by the Respondent No. 5 at Annexure-A/4. The Applicant has submitted in this O.A. that he has not handed over the charge of the office in pursuance of the said order and that he has submitted a representation on 16.X.2003 at Annexure-A/6 addressed to the Director of Postal Services (Hqrs.), Respondent No. 3. Learned counsel for the Applicant submitted that the Applicant has not submitted any representation to the Appointing Authority as the order of termination was issued by that authority. As the Applicant has already submitted a representation, in the fitness of things for him it would be advisable to wait till the outcome of the representation as made by him on 16.10.2003. In the circumstances, we would direct that the Director of Postal Services (Hqrs.), Respondent No. 3 may dispose of the representation within a period of three weeks with a speaking order. The said authority may also consider the prayer of the applicant for one month's time in lieu of payment of allowances for one month before terminating his services.

This Original Application is disposed of with the above direction with

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liberty to the Applicant to approach
this Tribunal, if his grievance continues
thereafter. No costs.

Copy of order of 21/10/03
a/w OA copy issued to
all the respondents by
Post.

The same copy of
order issued to the
counsel for both sides.

DRB / 28/10/03
S.D.

Send copies of this order along
with copies of the original Application
to the Respondents and free copies of
this order be given to learned counsel
for both sides.

Abdul
Vice-Chairman

Jahangir
Member (Judicial)

21/10/2003

DRB
28/10/03